# INTELLECTUAL PROPERTY INDIA Patents | Designs | Trademarks Geographical Indications

#### **Intellectual Property Awareness Program 2014-15**

#### State level IP Awareness program

An initiative of the office of the Controller General of Patents, Designs and Trademarks (CGPDTM) in association with Industry Associations (CII, FICCI, ASSOCHAM and PHD Chamber of Commerce)

#### **Background**

Intellectual Property Rights (IPRs) are a set of exclusive rights protected by law which are accorded to creators or persons over their creations for a certain time period. An IP right holder can realize value from its intellectual assets through utilizing it internally for its own processes or share it externally through provision of goods and services to customers. The latter can be achieved through legal mechanisms such as licensing or assignment.

In today's globally competitive environment, intellectual property has placed itself on a pedestal in the context of economic growth and is becoming increasingly important. Intellectual Property (IP) is the fuel that powers the engine of prosperity, fostering invention and innovation. The increasing significance of intangible assets in the global economy is forcing business organizations to actively manage their IP as a key driver for building and sustaining their competitive advantage and achieving superior performance.

IPRs are now being used not only as a tool to protect creativity and generate revenue but also to build strategic alliances for socio-economic and technological growth. Accordingly, in order to foster the protection of innovations and creativity, the Intellectual Property Office under the Ministry of Commerce and Industry is dedicated to mobilize the use of such technological advancement for the economic development of the country.

The generation of IP largely takes place at the State level through small, medium and big industries, academic institutions and individuals. Most States have not yet evolved their IP strategies and ecosystems in terms of effective facilitating services for all sectors including MSMEs and start-ups, creating awareness, conducting training programmes,

## INTELLECTUAL PROPERTY INDIA Patents | Designs | Trademarks Geographical Indications

#### **Intellectual Property Awareness Program 2014-15**

systems for utilization of IPR etc. States needs to maximize the benefits from their intellectual property by stimulating higher levels of innovation through a judicious system of rewards, ensuring timely and effective legal protection for IP and leveraging strategic alliances for enhancing the value of the intellectual property created in the State.

#### Relevance and Importance of Intellectual Property Rights for States

States have to formulate their IPR policies and action plans in various sectors such as education, industries including MSME, government offices, law enforcement agencies etc. IPRs will continue to play an important role in the industrial growth of States as technology-based industries rely more and more on innovations.

Management of IPR by various constituents of States needs to have proper focus and attention. Industries have to deal with IPRs in different situations in the competitive world; infringement of IPR can be a serious offence both in the domestic and international scenarios. Similarly, domestic industries must be watchful to ensure that their IPRs are not infringed in India and in other countries. Indian industries can benefit from the proper management of their IPRs such as patents, trademarks, copyrights, designs etc. Some Indian industries have suffered due to the copying of their trademarks but they have not been able to take requisite legal action in the absence of knowledge about the requirement of registration of their trademarks in the country of export in order to protect and enforce their intellectual property as also because of the lack of awareness regarding the mechanism available for such registration at international level.

Academic institutions will continue to play an important role in feeding educated and skilled human resource to industries, government, teaching and R&D. The knowledge society puts heavy demands on R&D in scientific, engineering and other areas in order to respond to market needs quickly. Collaborative R&D among national and overseas institutions is likely to become very important for finding new solutions to problems. Therefore, the education, science & technology and industry departments have to create an environment which promotes knowledge about protection and management of IP generated in colleges and universities at different levels. This may call for a paradigm change in the manner research is done in the universities and emphasis would

# INTELLECTUAL PROPERTY INDIA Patents | Designs | Trademarks Geographical Indications

#### **Intellectual Property Awareness Program 2014-15**

need to be placed on the practical business realities involved in technology development. IP policy has to be shaped accordingly.

States will do well to invest in IPR related activities from a long-term perspective. Some States like Punjab, West Bengal, Kerala, Uttarakhand and Madhya Pradesh have taken such steps. Some other states (e.g. Gujarat and Uttarakhand) have also started schemes for reimbursement of costs incurred by SMEs towards filing of patents, trademarks and GI applications.

# To increase IP filing of states and thus building a robust IP ecosystem in the states of India

The Intellectual Property Office has undertaken extensive outreach programs for the last several years for promoting intellectual property awareness in the country. In the year 2013-14, the IP office focused on the promotion of IP in the industrial clusters related to specific fields of technology. In the current financial year, IPO has decided to focus on creating awareness about IP in academic institutions such as higher educational institutions, universities as well as in industries based in the states and in government departments considering the vast potential of intellectual property generation at the state level. The Intellectual Property Office, in association with the Industry Associations, namely the Confederation of Indian Industry (CII), the Federation of Indian Chambers of Commerce & Industry (FICCI), The Associated Chambers of Commerce and Industry (ASSOCHAM), Federation of Indian Micro & Small & Medium Enterprises (FISME) and PHD Chamber of Commerce and Industry (PHDCCI) has planned to conduct a series of specific awareness programs on IP.

These will be 2-day programs out of which the first day will be used to impart awareness to local industry and government department officials while the second day will be devoted to creating awareness about IP in the academia. The programs will specifically target students, research scholars, lecturers and professors, MSMEs and start-ups and government officers.

To expedite the process and follow-up with the State Governments the following distribution of the States (on the basis of their strong presence in these States) has been done to the industry association:



Sr. No.	Industry Association	States
1	Assocham	West Bengal, Haryana/Chandigarh, Rajasthan, Goa, Gujarat
2	CII	Bihar, Uttarakhand, Chattisgarh, North East Capital apart from Guwahati
3	FICCI	Delhi, Assam, Jammu & Kashmir, Orissa
4	FISME	Karnataka, Andhra Pradesh, Tamil Nadu, Kerala, Uttar Pradesh
5	PHDCCI	Punjab, Madhya Pradesh

Further to the above, the Consortium of Women Entrepreneurs of India (CWEI) has been assigned the work of generating awareness among women in IP related issues, such as geographical indications. Since women are involved in various entrepreneurial activities like Handicrafts, Textile designing, Cottage industries, Food and Agro, Biotechnological Packages etc, the sensitization of IP via awareness programs is required.

#### Objective

- To assist in states in creating a strong IP ecosystem for developing as an attractive investment destination for the industries.
- o To sensitize the targeted participants about Intellectual Property Right and their protection.
- To identify protectable innovations.
- To suggest steps for transforming innovations into proprietary assets.
- To train the participants about the mechanism of accessing and using IP information for further research and development in developing new products and processes and for their use in business development.



#### **Program format**

The awareness programme is designed to be delivered by IPR experts through lectures and panel discussions on various topics. Some of the topics proposed to be covered are overview of different forms of IPRs, procedure for protection, maintenance, enforcement, commercialization, licensing and transfer of IPRs, challenges faced by the IP ecosystem and facilities available for protecting IPR.

The tentative programme is attached herewith.



Venue:	
Date:	

#### **DAY 1 (For Industry and Government Officials)**

09:30- 10:00 hrs	Registration		
	OPENING SESSION		
10:00- 11:15 hrs	Welcome Address: Representative of the Industry Association		
	Opening Address: President of State Unit of Industry Association or his		
	representative		
	Technical Address: Representative of IP Office		
	Special Address: Minister/ Secretary/Additional Secretary of concerned		
	department of the State Government		
	Vote of Thanks: Representative of the Industry Association		
11:15-11:30 hrs	Tea/Coffee break		
11:30 hrs- 12:30 hrs	Session 1:- Intellectual Property- Concept, Identification and Creation		
	This session shall cover the concept and basic knowledge about Intellectual		
	Property- Patent, Trademark, GI & Designs. <i>Broad Topics shall</i> include General		
	Concepts, Advantages and Importance of IP, IP as a tool to increase business		
	competitiveness		
	Including question and answer session		
	Tentative Speakers:		
	IP Experts/Practitioner		
	Professors/ Academicians		
	Lecture Style with Open Discussion		
12:30 hrs- 13:15hrs	Session 2:- Importance of Innovation & Intellectual Property for MSME's		
	This Session shall concentrate on sensitizing the MSME & individuals about the		
	importance of IP and the commercial advantages of innovation & IP. Broad		
	Topics shall include Success stories, How innovation can maximize business		
	turnover, IP ecosystem for MSMEs etc.		
	Tentative Speakers:-		
	<ul> <li>Successful Inventors/entrepreneurs</li> </ul>		
	IP Experts		
	Panel discussion with Open House		
13:15 hrs- 14:00 hrs	LUNCH		
14:00 hrs-15:00 hrs	Session 3: Registering your IP-Procedure		
	This session shall cover the statutory procedure and requirements for filling IP.		
	Broad Topics shall include Patents, Designs, Trademarks & GI- What can be		
	patented/registered/granted, What are the documents required, What is the		
	procedure, Contact Office/Persons etc.		
	Tentative Speakers:		
	<ul> <li>Representative of IP Office shall make a presentation</li> </ul>		
	<ul> <li>Patent Agent/Lawyer/Expert for Panel Discussion &amp; Open House</li> </ul>		
	<ul> <li>20 mins (GI &amp; TM) + 20 mins (Patent &amp; Design) + 20 mins (Q&amp;A)</li> </ul>		



	Lecture Style with Open Discussion	
15:00 hrs-16:00 hrs	Session 4: Enforcement of IP Rights	
	This session shall concentrate on identifying the procedure for combating infringement of IP. Broad Topics include Rights of the IP Right Holder against Infringement, Remedy against Infringement, Who to go to and what to report-Checklist for a Complainant  Tentative Speakers:  Police/ Customs officials who have experience in dealing with such issues  IP Attorneys  IP Experts	
	Panel discussion with Open House	
16:00 hrs-16:15 hrs	TEA	
16:15 hrs-17:15 hrs	Session 5: Commercializing IP	
	This session shall concentrate on the need for commercialization and shall also project some IP Portfolios/Case Studies from around the world which have been successful and have brought profits to the Rights Owner.  Broad Topics shall include Commercialization- Concept, Models; Success Stories  Tentative Speakers:  Commercialization Experts	
	IP Experts	
	CA/Finance professional	
	Panel discussion with Open House	
17:15 hrs- 17:45 hrs	Feedback, identification of deliverables and distribution of Certificates of	



#### **Intellectual Property Awareness Program 2014-15**

Venue:		 	 
Date	e:	 	

#### **DAY 2 (for Academic Institutions)**

09:30- 10:00 hrs	Registration	
10:00hrs-10:30hrs	OPENING SESSION	
	Welcome Address- Representative of the Industry Association	
	Opening Address- Representative of Partner Educational/Academic	
	Institution	
	Technical Address: Representative of IP Office	
	Special Address- Minister/Vice Chancellor/Pro VC	
	Vote of Thanks- Representative of the Industry Association	
10:30 hrs- 11:30 hrs	Session 1: Intellectual Property- Concept, Identification and Creation	
	This session shall cover the Concept and basic knowledge of Intellectual	
	Property- Patent, Trademark, GI & Designs. Broad Topics shall include	
	General Concepts, Advantages and Importance of IP, IP as a tool to	
	increase business competitiveness, enforcement of IP in India	
	Tentative Speakers:	
	IP Experts	
	Professors/ Academicians	
	Lecture Style with Open Discussion	
11:30 hrs-11:45 hrs	Tea/Coffee break	
11:45 hrs- 12:30hrs	Session 2: Registering your IP-Procedure	
	This session shall cover the statutory procedure and requirements for	
	filling IP. Broad Topics shall include Patents and Designs What can be	
	patented/registered/granted, What are the documents required, What is	
	the procedure, Contact Office/Persons etc.	
	Tentative Speakers:	
	<ul> <li>Representative of IP Office shall make a presentation</li> </ul>	
	<ul> <li>Patent Agent/Lawyer/Expert</li> </ul>	
	Lecture Style with Open Discussion	
12:30 hrs-13:15 hrs	Session 3: Patent Informatics	
	Patent Training Workshop for IP Professionals and students including Prior	
	art search, aspects of laws, rules, practice and procedures in the	
	examination of patent applications, the patent process including the	
	impact of patents on the economy, automation tools including the most	
	current searching and communication tools	
	Tentative Speakers:	
	Patent Agents	
	IP Office Representative	
	Lecture Style with Open Discussion	
	Lecture Style with Open Discussion	



13:15 hrs-14:00 hrs	LUNCH		
14:00 hrs-15:00 hrs	Session 4: Commercialization and Tech Transfer- Issues faced by R&D		
	Organizations, Academic Institutions and Industry		
	To discuss the issues faced by the Industry and R&D institutes in tech		
	transfer and Commercialization and Gap between the Industry & R&D		
	institutes hampering innovation in India, Patent Licensing etc.		
	Tentative Speakers:		
	Industry Members & Participants		
	Academicians/Research Scholars		
	Tech-transfer agencies		
	Panel discussion with Open House		
15:00 hrs-15:45 hrs	Session 5: Copyright in India		
	Concept, Legal framework, filing procedure and various facets of copyright		
	law in India		
	Tentative Speakers:		
	Author/Publishers		
	Legal experts		
	IP experts		
	Representative of Copyright Office		
	Lecture Style with Open Discussion		
15:45 hrs-16:00 hrs	TEA/COFFEE BREAK		
16:00 hrs-17:00 hrs	Session 6 : Commercializing IP		
	This session shall concentrate on the need for commercialization and shall		
	also project some IP Portfolios/Case Studies from around the world which		
	have been successful and have brought profits to the Rights Owner. <i>Broad</i>		
	Topics shall include Commercialization- Concept, Models; Success Stories		
	Tentative Speakers:		
	Commercialization Experts		
	IP Experts		
	CA/Finance Professional		
	Success stories		
	Panel discussion with Open House		
17:00 hrs- 17:30 hrs	Feedback, Identification of deliverables & distribution of Certificates of		
	Participation		



#### **Details of Coordinators for the programme:**

IP Office:	Phone: 011 25300206	Email: drusharao.ipo@nic.in
Dr. D. Usha Rao	Fax No.: 011-	
Asstt. Controller of Patents & Designs	28034301/02	
The Associated Chambers of	Mobile no.: 011 46550514	Email: rkbhasin@assocham.com
Commerce and Industry (ASSOCHAM)	Fax No.: 011	
Sh.R K Bhasin,	23017008/9	
Joint Director (Projects)		
Confederation of Indian Industry(CII):	Phone: 011-5772021	Email: nabanita.mukherjee@cii.in
Ms. Nabanita Mukherjee	Fax No: 011-45772014	
Executive Officer		
Federation of Indian Chambers of	<b>Phone</b> : 9717877736	Email: Kartika.suhag@ficci.com
Commerce & Industry(FICCI):	Fax no.:011-23320714	
Ms. Kartika Suhag		
Research Associate		
Federation of Indian Micro and Small	<b>Phone:</b> 011 26187948	E- <b>mail</b> :vnsastry@fisme.org.in
& Medium Enterprises (FISME)	Fax No: 011 26109470	
Mr. V N Sastry		
Joint Secretary (Projects)		
PHD Chamber of Commerce and	<b>Phone:</b> 01126863801-Ext:	E-mail: vivek@phdcci.in
Industry (PHDCCI):	118	
Sh.Vivek Seigell	Fax No.:011.26855450	
Senior Secretary		
Consortium of Women Entrepreneurs	<b>Phone:</b> 9811147779	Email id:
of India (CWEI)		shashisingh26@hotmail.com
Ms Shashi Singh		
Chairperson		